

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 203/2009**

**Coram**

- 1. Dr. Pramod Deo, Chairperson**
- 2. Shri S.Jayaraman, Member**
- 3. Shri V. S. Verma, Member**

**DATE OF HEARING: 7.1.2010**

**DATE OF ORDER: 12.2.2010**

**In the matter of**

Application for grant of inter-State trading licence to Arunachal Pradesh Power Corporation Pvt. Ltd.

**And in the matter of**

Arunachal Pradesh Power Corporation Pvt. Ltd.

**....Applicant**

**The following were present:**

1. Sh. Gaurav Sadh, APPCPL

**ORDER**

This petition has been filed by the applicant under the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2009 (the 2009 regulations) requesting grant of Category-III licence for undertaking inter-State trading in electricity in whole of India, except the State of Jammu and Kashmir.

2. The applicant was directed vide RoP dated 7.1.2010, to submit bank statement so as to substantiate its claim in support of the requisite net-worth

described under the 2009 regulations. The applicant was also directed to submit the complete pages of the newspapers in which the public notice was published.

3. The applicant vide its letter dated 15.1.2010, has submitted a copy of the bank statement from the Deputy Manager, State Bank of India, Naharlagun, Itanagar and the complete page of the Kolkata edition of Business Standard dated 15.9.2009 wherein its public notice was published.

4. On examination of the bank statement submitted by the applicant, it emerges that a sum of Rs. 3.50 crores was credited into the applicant's account on 27.11.2009 and the same was withdrawn on the same date. Besides, the bank in its certificate dated 8.1.2010 has also stated that a cheque bearing No. 036343 dated 26.11.2009 was submitted for collection. The documents submitted by the applicant, therefore, do not support, the claim that the applicant has net-worth amounting to Rs. 5.00 crores required for grant of Category III licence for inter-State trading in electricity.

5. As per sub-clause (b) of clause (3) of regulation (3) of the 2009 regulations, an applicant seeking Category-III licence is required to possess, inter-alia, net-worth amounting to Rs. 5.00 crores. The applicant has failed to establish that it has the requisite net-worth for award of Category-III licence. This being the basic statutory requirement, failure to meet the eligibility condition disentitles the applicant for award of the trading licence. Accordingly, the application is dismissed.

6. Petition No. 203/2009 is accordingly disposed of.

Sd/-  
**(V.S. VERMA)**  
**MEMBER**

sd/-  
**(S.JAYARAMAN)**  
**MEMBER**

sd/-  
**(Dr. PRAMOD DEO)**  
**CHAIRPERSON**